

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL PRINCIPAL BENCH

Item No. 116
(IB)-244(PB)/2019

IN THE MATTER OF:

Stressed Asset Stabilization Fund (SASF) Applicant/petitioner
Vs.
Jain Studio Respondent

Order under Section 7 of IBC, 2016

Order delivered on 13.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Applicant/petitioner: Ms. Anju Bhushan Gupta, Mr. Apporva Gulati,
Advs.

For the respondent Mr. Kushal Gupta, Adv.


ORDER

Learned counsel for the petitioner states that a copy of the complete paper book shall be handed over to learned counsel Mr. Kushal Gupta, for the respondent during the course of the day.

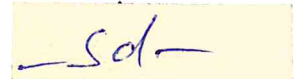
Learned counsel for the respondent states that he shall file reply and his vakalatnama within ten days along with the resolution of the respondent company authorising him to appear with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 12.03.2019.



(M. M. KUMAR)
PRESIDENT



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)